

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA 2262/1998

New Delhi this the 18th day of December, 2000

Hon'ble Shri S.R. Adige, Vice Chairman(A)

Hon'ble Dr.A. Vedavalli, Member (J)

Ms.Moksh Mahajan daughter of
late Shri Karam Chand
resident of 181, Din Dayal Upadhyay
Marg, New Delhi.

... Applicant

(By Advocate Shri G.D. Gupta)

Versus

Union of India through the Secretary
to the Govt.of India, Ministry of
Finance, Department of Revenue,
New Delhi.

.... Respondents

(By Advocate Shri V.P.Uppal)

O R D E R (ORAL)

Hon'ble Shri S.R. Adige, Vice Chairman(A)

Shri Gupta states that applicant's claims are under respondents consideration and seeks permission to withdraw the OA, with liberty to revive the OA if any grievance subsequently survives.

2. Under the circumstances, OA is dismissed as withdrawn with liberty given to applicant that in the event any grievance subsequently survives it will be open to her to agitate the same strictly in accordance with law, rules and instructions. No costs.

A. Vedavalli

(Dr.A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

sk